

MANIPUR STATE BANK

*535. **Shri L. J. Singh:** Will the Minister of States be pleased to state:

(a) whether the Manipur State Bank is a full-fledged Government Bank;

(b) if so, the risks and responsibilities of the State Government in respect of this Bank;

(c) if not, the relationship between the State Government and the said Bank;

(d) the amounts so far invested therein;

(e) of the invested amounts, the accounts of the shares purchased by Government and those by the public;

(f) the assets and liabilities of the Bank;

(g) whether it is an earning concern or not; and

(h) how the Bank is managed?

The Minister of Home Affairs and States (Dr. Katju): (a) to (h). A statement giving the information asked for is placed on the Table of the House. [See Appendix IV, annexure No. 25.]

Shri L. J. Singh: I find in the statement that the Government have 28,000 shares of the face value of Rs. 14 lakhs. May I know what are the safeguards against loss of Government money and public money so that the people may not suffer as they had suffered during the liquidation of the Tripura Modern Bank, the Assam Bank and Calcutta Commercial Bank in Manipur?

Dr. Katju: The Bank has so far been an earning concern, a profit-making concern. But the aspect to which my hon. friend has drawn attention has been engaging the consideration of Government and the Reserve Bank of India has recently inspected the Bank and we are taking its advice as to how to put the Bank on an absolutely safe and enduring basis. I think it will not be desirable to give any further details.

Shri L. J. Singh: I find in the Statement, 'Borrowings from other Banking Companies'. What are the 'other Banking Companies'?

Dr. Katju: I cannot give you more details.

Shri A. C. Guha: As the State holds over 50 per cent. of the shares of the Bank, is there any proposal with the

Government to amalgamate this Bank with any sound Bank so that it may not go into liquidation in the near future?

Dr. Katju: I just now said that we are seeking the advice of the Reserve Bank and this is exactly the matter under consideration.

Shri A. C. Guha: If in the meantime the Bank were to run at a loss, who is to make good the loss?

Dr. Katju: At present the Bank is running at a profit.

RIOT-AFFECTED MUSLIM FAMILIES OF ASSAM

*536. **Shri Amjad Ali:** Will the Minister of Rehabilitation be pleased to state:

(a) the total amount of money provided to the Government of Assam by the Union Government to be given to the 1950 riot-affected Muslim families of Assam;

(b) the purpose for which the money was so given;

(c) whether it was intended to be given to them as loan; and

(d) the period for which and the rate of interest at which these loans were given?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) Rs. 27,87,125/-.

(b) Relief and Rehabilitation of those who suffered in communal disturbances.

(c) Both as 'loans' and 'grants'.

(d) Repayable in six to ten years at 4½ per cent. per annum, no interest being charged during first two years.

Shri Kelappan: What portion of this amount was already distributed?

Shri J. K. Bhonsle: All.

WEAPONS AND EQUIPMENTS FOR MILITARY PURPOSES

*537. **Shri M. R. Krishna:** Will the Minister of Defence be pleased to state what percentage of weapons and equipments required for military purposes is met from local production and what percentage from imports?

The Deputy Minister of Defence (Shri Satish Chandra): Military stores and equipment may be divided broadly into three categories—

(i) Non-lethal general stores and equipment.